

ITEM NO.25 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3659/2020

(Arising out of impugned final judgment and order dated 23-04-2020 in CRLA No. 1503/2000 passed by the High Court Of Judicature At Allahabad)

ACHCHHEY LAL & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75154/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75152/2020-EXEMPTION FROM FILING O.T. and IA No.75153/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 18-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Ravindra Singh, Sr. Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is contended that even if the finding of guilt and conviction under Section 304 part-I as ordered by the High Court needs to be affirmed, even so the High Court could not have given sentence of 12 years for that offence as the appropriate sentence would have been upto 10 years only.

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

Liberty is granted to serve through email/online.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)